

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "D": NEW DELHI**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA Nos. 7912 & 7913/Del/2018
Asstt. Years : 2010-11 & 2011-12

Unitech Wireless (Tamil Nadu) P. Ltd., Unit No. 302, 3 rd Floor , World Trade Tower, Barakhamba Lane, Connaught Place, New Delhi – 110 001. PAN AAACU9188Q	Vs.	DCIT, Circle-27(1) New Delhi
(Appellant)		(Respondent)

Assessee by:	Ms. Saloni Sheetal, AR
Department by :	Shri Om Prakash, Sr. DR
Date of Hearing	27.10.2021
Date of pronouncement	27.10.2021

ORDER

PER R K PANDA, AM

Both the appeals filed by the assessee are directed against the order dated 30.7.2018 of the CIT (A)-15, Delhi, relating to the assessment years 2010-11 & 2011-12.

2. The Id. Counsel for the assessee, at the time of hearing, sought withdrawal of the appeals filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has also enclosed copy of Form No.3 obtained from the Department. He accordingly submitted that these appeals may be allowed to be withdrawn.

3. In absence of any objection from the side of the Id. Sr. DR, the request of the assessee for withdrawal of the appeals are allowed. Accordingly, the appeals filed by the assessee are dismissed.

4. In the result, the appeals filed by the assessee are dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 27th October, 2021.

sd/-

(KULDIP SINGH)
JUDICIAL MEMBER

sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 27/10/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi